

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

Appeal No. C/404/12

(Arising out of Order-in-Appeal No. 48/MCH/AC/CFS(M)/2012 dated 13.02.2012 passed by the Commissioner of Customs (Appeals), Mumbai).
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M/s D.M. International	Appellant
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Vs.

Commissioner of Customs, CFS Mulund (Import), Mumbai	Respondent
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Appearance:

None	for Appellant
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Ms. Trupti Chavan, AC (AR)	for Respondent
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CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)
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Date of Hearing: 14.01.2019

Date of Decision: 14.01.2019

ORDER NO. **A/85124 / 2019**

Per: Dr. D.M. Misra

The matter has been listed on 04.7.2018, 16.8.2018, 26.10.2018, 05.12.2018 and today on 14.1.2019.

2. Learned Assistant Commissioner (AR) for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellants are not interested in pursuing their appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Dictated and pronounced in Court)

(S. Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha